

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioners be given the privilege of anticipatory bail. Hence, in the event of their arrest or surrender within a period of six weeks from the date of this order, they shall be released on bail on jointly depositing eight demand drafts each of Rs.10,000/- drawn in favour of informant, A.S.I.-Chandan Kumar Singh, A.S.I.-Moti Lal Mahto, A.S.I.-Prabhat Kumar, A.S.I.-Manohar Paswan, Hawaldar-Rajendra Marik, Hawaldar-Laleshwar Das and Kamdev Hembrom as ad interim victim compensation without prejudice to their defence in this case and on furnishing bail bond of Rs.25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned A.C.J.M., Jamtara in connection with Narayanpur P.S. Case No.147 of 2019 with the condition that the petitioners will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish their mobile numbers and a copy of their Aadhar Cards in the court below with the undertaking that they will not change their mobile numbers during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

In case the petitioners deposit the said demand drafts, the court below is directed to issue notice to the aforesaid victims and on their proper identification, the court below shall handover the same to them forthwith.

(Anil Kumar Choudhary, J.)